

tion Commission's Order No. 14, dated the 23rd April, 1966, relating to the State of Rajasthan. [Placed in Library. See No. LT-7068/66].

ADMINISTRATION REPORT OF KERALA STATE ELECTRICITY BOARD

Shri Bhakt Darshan: On behalf of Dr. K. L. Rao, I beg to lay on the Table a copy of the Administration Report of the Kerala State Electricity Board for the year 1963-64, under sub-section (1A) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7069/66].

श्री बूटा सिंह (मोगा) : अभी मना पटल पर केरल स्टेट इलेक्ट्रिसिटी बोर्ड की एडमिनिस्ट्रेशन रिपोर्ट रखी गई है। केरल में राष्ट्रपति जी का शासन है। जिस तरह से वहां राष्ट्रपति जी का शासन है उसी तरह से पंजाब में भी राष्ट्रपति जी का शासन है। वहां पर स्टेट इलेक्ट्रिसिटी बोर्ड के पांच सौ इंजीनियर्स ने इन्टीफा दे दिया है।

Mr. Deputy-Speaker: That is a different matter altogether. That does not arise out of this item.

श्री बूटा सिंह : उनके इन्टीफे मंजूर होने जा रहे हैं। हमने इनके ऊपर एक कार्डिंग एड्रेशन नोटिस दिया था जिसको आने नामंजूर कर दिया है।

Mr. Deputy-Speaker: It does not arise out of this item.

श्री बूटा सिंह : आज इन सेशन का आखिरी दिन है। अगर इसके मुतालिक आप आज हमें पूछने नहीं देंगे तो फिर कौन सा मौका हमें मिलेगा ?

Mr. Deputy-Speaker: It does not arise out of this item.

श्री बूटा सिंह : उनके इन्टीफे मंजूर होने जा रहे हैं। मैं चाहता हूँ कि डा० राव पंजाब के बारे में भी स्टेटमेंट दें।

INTERNATIONAL COPYRIGHT (SECOND AMENDMENT) ORDER

Shri Bhakt Darshan: I beg to lay on the Table—

(1) A copy of the International Copyright (Second Amendment) Order, 1966, published in Notification No. S.O. 2227 in Gazette of India dated the 25th July, 1966, under section 43 of the Copyright Act, 1957.

(2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-7070/66].

NOTIFICATION UNDER CUSTOMS ACT

Shri L. N. Mishra: I beg to lay on the Table a copy of Notification No. GSR. 1318 published in Gazette of India dated the 27th August, 1966, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-7071/66].

NOTIFICATION UNDER KERALA WEIGHTS AND MEASURES (ENFORCEMENT) ACT

Shri C. R. Pattabhi Raman: On behalf of Shri Shafi Quareshi, I beg to lay on the Table a copy of Notification No. 46923-K2/65/RD published in Kerala Gazette dated the 2nd August, 1966, making certain amendments to the Kerala Weights and Measures (Enforcement) Rules, 1964, under sub-section (5) of section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7072/66].

NOTIFICATIONS UNDER KERALA PANCHAYATS ACT

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri